©
കേരള സർക്കാർ
Government of Kerala
2018

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ജനുവരി 23 23rd January 2018 1193 മകരം 9 9th Makaram 1193 1939 മാഘം 3 3rd Magha 1939	നമ്പർ No. 4

PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 1586/2017/LBR.

Thiruvananthapuram, 1st December 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, T. V. Sundaram Iyengar & Sons (Private) Ltd., Karamana P. O., Thiruvananthapuram and the workman of the above referred establishment Sri Shine, S. A., Ayanivilakathu Veedu, Radhakrishna Lane, Peroorkada P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the illegal transfer and denial of benefits to Sri Shine, S. A. by the management of T. V. Sundaram Iyengar & Sons (Private) Ltd., Karamana is justifiable? If not what relief he is entitled to?

(2)

G.O. (Rt.) No. 1587/2017/LBR.

Thiruvananthapuram, 1st December 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Secretary, Kerala Vyapara Vyavasaya Ekopana Samithi, Kadavanthra Unit, Door No. 38/2191 D, Plakkattu Colony, Kalur-Kadavanthra Road, Ernakulam, Kochi-682 017 and the worker of the above referred establishment Smt. P. M. Majini, W/o N. S. Mani, Marithazhathu Nadakkel Veedu, Kanjiramattom, Ernakulam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

Annexure

Whether the denial of employment to Smt. P. M. Majini, Marithazhathu Nadakkel (H), Kanjiramattom, Ernakulam by the management of Kerala Vyapara Vyavasaya Ekopana Samithi, Kadavanthra Unit, Ernakulam-682 017 is justifiable or not? If not, what are the reliefs she is entitled to?

(3)

G.O. (Rt.) No. 1591/2017/LBR.

Thiruvananthapuram, 4th December 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri K. K. Sureshkumar, Kanakamandiram, Plavur , Amachal P. O., Kattakkada, Thiruvananthapuram and the worker of the above referred establishment Smt. Sulochana, Parayil Puthenveedu, Ambalathinkala P. O., Kattakkada, Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

Annexure

Whether the denial of employment to Smt. Sulochana, by the employer of KGKP Auditorium, Kattakkada, Thiruvananthapuram is justifiable? If not, what relief she is entitled do?

(4)

G.O. (Rt.) No. 1592/2017/LBR.

Thiruvananthapuram, 4th December 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, Radco Marketting Private Ltd., 9 Rifle Range Road, Kolkatta, West Bengal, Pin-700 019 (2) The Manger, Radco Marketting Private Ltd., VI/610 K, Soloman Tower 2nd Floor, Muthedam P. O., N. H.-49, Maradu, Cochin-682 304 and the worker of the above referred establishment Smt. Jalaja, V. N., Vallanathu Puthenpura, Kuzhekkadu, Ambalamedu P. O., Kochi-682 303 in repect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

Annexure

Whether the denial of employment to Smt. Jalaja, V. N., Vallanathu Puthenpura, Kuzhekkadu, Ambalamedu P. O. by the Management, Radco marketting (P) Ltd., Muthedam P. O., N. H.-49; Maradu, Kochi-682 304 is justifiable or not? If not, what are the relief's she is entitled to?

(5)

G.O. (Rt.) No. 1594/2017/LBR.

Thiruvananthapuram, 4th December 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Secretary, N. S. S. Educational Cultural and Charitable Society, Chalakkudi P. O., Trissur-680 307 (2) The Manager, C. K.M. N. S. S. Senoir Secondary School, Chalakkudi, Thrissur-680 307 and the worker of the above referred establishment Smt. Kumari Amma, Kurinjikkattil Veedu, Railway Station Road, Chalakkudi, Thrissur-680 307 in repect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the dismissal of Smt. Kumari Amma, "Ayah" by the Management of CKMNSS Senior Secondary School, Chalakkudy is justifiable? If not, what relief she is entitled to get?

By order of the Governor,

SONIA WASHINGTON,
Deputy Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പര്‍ 12433/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 നവംബര്‍ 29.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ം 5-ം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നല്‍കപ്പെട്ട അധികാരങ്ങള്‍ വിനിയോഗിച്ച് കേരള സര്‍ക്കാര്‍, ശ്രീ. വി. ജോസഫ് മാത്യു, അഡ്വക്കേറ്റ്, തെക്കേടത്ത് ഹൗസ്, ഉള്ളൂര്‍, മെഡിക്കല്‍ കോളേജ് പി. ഒ., തിരുവനന്തപുരം-695 011 എന്നയാളെ തിരുവനന്തപുരം റവന്യൂ ജില്ലയില്‍ ഉള്‍പ്പെട്ട തിരുവനന്തപുരം താലൂക്ക് പ്രദേശത്തേക്ക് 8-12-2017-ാം തീയതി മുതല്‍ വീണ്ടും അഞ്ചു വര്‍ഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റര്‍ നമ്പര്‍ 36/97/TVPM) ഇതിനാല്‍ പുനര്‍നിയമിക്കുന്നു.

(2)

നമ്പര്‍ 12698/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 നവംബര്‍ 29.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ം 5-ം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നല്‍കപ്പെട്ട അധികാരങ്ങള്‍ വിനിയോഗിച്ച് കേരള സര്‍ക്കാര്‍, ശ്രീ. റ്റി. ഒ. കുഞ്ഞികൃഷ്ണന്‍, അഡ്വക്കേറ്റ്, 'കൃഷ്ണദര്‍ശന്‍', ഉപ്പുംപാടം, കിണശ്ശേരി പി. ഒ., പാലക്കാട്-678 701 എന്നയാളെ പാലക്കാട് റവന്യൂ ജില്ലയില്‍ ഉള്‍പ്പെട്ട പാലക്കാട് താലൂക്ക് പ്രദേശത്തേക്ക് 12-12-2017-ാം തീയതി മുതല്‍ വീണ്ടും അഞ്ചുവര്‍ഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റര്‍ നമ്പര്‍ 6/2012/PLKD) ഇതിനാല്‍ പുനര്‍നിയമിക്കുന്നു.

(3)

നമ്പര്‍ 12974/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 നവംബര്‍ 29.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ം 5-ം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നല്‍കപ്പെട്ട അധികാരങ്ങള്‍ വിനിയോഗിച്ച് കേരള സര്‍ക്കാര്‍, ശ്രീ. പല്ലന്‍ പി. മാധവന്‍, അഡ്വക്കേറ്റ്, ലാവണ്യ, സീതാറാം മില്‍ ലെയിന്‍, പൊന്‍കുന്നം പി. ഒ., തൃശ്ശൂര്‍-680 002 എന്നയാളെ തൃശ്ശൂര്‍ റവന്യൂ ജില്ലയില്‍ ഉള്‍പ്പെട്ട പൊന്‍കുന്നം ഏരിയ ഉള്‍പ്പെടുന്ന പ്രദേശത്തേക്ക് 28-12-2017-ാം തീയതി മുതല്‍ വീണ്ടും അഞ്ചുവര്‍ഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റര്‍ നമ്പര്‍ 13/97/TCR) ഇതിനാല്‍ പുനര്‍നിയമിക്കുന്നു.

(4)

നമ്പര്‍ 14296/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 നവംബര്‍ 29.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ം 5-ം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നല്‍കപ്പെട്ട അധികാരങ്ങള്‍ വിനിയോഗിച്ച് കേരള സര്‍ക്കാര്‍, ശ്രീമതി വി. കൃഷ്ണവേണി, അഡ്വക്കേറ്റ്, ആലില, മാര്‍ക്ക് കാഷ്യൂ കമ്പനിക്ക് സമീപം, ഡീസന്റ് ജംഗ്ഷന്‍ പി. ഒ., കൊല്ലം 691 577 എന്നയാളെ കൊല്ലം റവന്യൂ ജില്ലയില്‍ ഉള്‍പ്പെട്ട കൊല്ലം താലൂക്ക് പ്രദേശത്തേക്ക് 26-12-2017-ാം തീയതി മുതല്‍ വീണ്ടും അഞ്ചു വര്‍ഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റര്‍ നമ്പര്‍ 6/2012/KLM) ഇതിനാല്‍ പുനര്‍നിയമിക്കുന്നു.

ഗവര്‍ണ്ണറുടെ ഉത്തരവിന്‍പ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്,
നിയമ സെക്രട്ടറി.